

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 411**

**TO BE ANSWERED ON THE 20<sup>TH</sup> JULY, 2021/ ASHADHA 29,1943 (SAKA)**

**MEDICAL FACILITIES IN PRISONS**

**411. SHRI P.P. CHAUDHARY:  
SHRIMATI APARAJITA SARANGI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of pregnant women currently in prisons, State-wise;**
- (b) the details of the number of childbirths that have happened inside prisons in the country during the last three years, year-wise;**
- (c) whether there have been medical terminations of pregnancies inside prisons, if so, the details thereof for every year during the above said period;**
- (d) whether there have been instances of miscarriages and stillbirth inside prison, if so, the details thereof for every year during the above said period;**
- (e) whether the women prisoners and their children have access to pre-natal and ante-natal care, if so, the details thereof;**
- (f) whether access to Gynaecologists and Obstetricians is available in prison to women prisoners and their children for pre-natal and ante-natal care, if so, the details thereof; and**
- (g) whether the Government has received complaints regarding lack of access to medical care and medical negligence, if so, the steps taken/being taken by the Government in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) to (g): National Crime Records Bureau (NCRB) compiles prison statistics reported to it by States and Union Territories (UTs) and publishes the same in its annual publication 'Prison Statistics India'. The latest published report is of the year 2019. Specific data in this regard is not maintained centrally.**

**'Prisons' and 'persons detained therein' are State subjects as per Entry 4 of List II of Seventh Schedule to the Constitution of India. Administration and management of prisoners is the responsibility of State Governments, who are competent to take appropriate steps for providing medical care to inmates, including women inmates. The Ministry of Home Affairs (MHA) has been supplementing the efforts of State Governments by issuing various advisories and guidelines from time to time. MHA had issued a detailed advisory to States and UTs sharing the guidelines for providing facilities to women prisoners and their children, which, inter-alia, provide that a jail must have adequate facilities for prenatal and post-natal care for female prisoners as well as their children. A comprehensive Model Prison Manual 2016 was also prepared by MHA and forwarded to all States and UTs in 2016. The Manual has a dedicated chapter on 'Women Prisoners', which provides guidance on Pregnancy, Child birth in Prisons, Children of Women prisoners, Healthcare, Diet and Food, and Personal Hygiene, etc.**

**MHA had also forwarded a report titled 'Women in Prisons' received from the Ministry of Women and Child Development, to all States and UTs for implementation of the suggestions contained in the report relating to women inmates.**

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